
(2021) 08 SEBI CK 0112

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 381, 382, 384, 385, 386, 387, 389, 390 Of 2019,
Miscellaneous Application No. 947 Of 2021

Sybyl Industries Limited And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 11-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0112

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Nihar Mody, Prakash Shah, Shyam Mehta, Nishit Dhruva, Hridhay Khurana, Yash Gharach, Aalisha Shah, Prakash Shah

Judgement

1. Miscellaneous Application annexing some documents has been filed by the respondent. The appellant wants time to consider these documents and

file a reply, if any. Let a reply be filed within two weeks from today. Two weeks thereafter to the respondent to file their rejoinder. List on September 29, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.